

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu, the 7th of March, 2024

S.O 151 .- In exercise of the powers conferred by sub-section (1) of section 9 and sub-section (5) of section 15 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of Jammu and Kashmir, Finance Department , No.1/2017-Tax (Rate), dated the 8th July, 2017, namely:-

In the said notification, in Schedule I – 2.5%, -

- i. against S. No. 165, in column (2), for the entry, the entry “2711 12 00, 2711 13 00, 2711 19 10” shall be substituted;
- ii. against S. No. 165A, in column (2), for the entry, the entry “2711 12 00, 2711 13 00, 2711 19 10” shall be substituted;

This notification shall deemed to be come into force with effect from the 4th day of January, 2024.

By order of the Government of Jammu and Kashmir.

Sd/

(Santosh D Vaidya)IAS

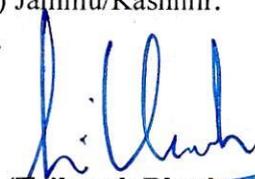
Principal Secretary to the Government
Finance Department

Dated: 07 -03-2024

No: FD-ST/34/2021

Copy to the:-

1. Secretary, GST Council, New Delhi (In reference to CBIC notification no 01/2024- Central Tax (Rate) Dated: the 3th January, 2024).
2. All financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge Website, Finance Department


(Trikansh Bhushan)JKAS
Under Secretary to Government,
Finance Department